

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 168 of 2020

IN THE MATTER OF:

Lyka labs Ltd.

...Appellant

Versus

Modi Lifecare Industries Ltd.

...Respondent

Present:

For Appellant: Mr. Kartik Nagarkatti, Advocate.

O R D E R

28.01.2020 Having heard learned counsel for the Appellant and being satisfied with the grounds projected, the delay of 15 days in preferring the Appeal, beyond the prescribed period of 30 days is condoned.

Interlocutory Application No. 414 of 2020 stands disposed of.

Let notice be issued upon Respondent by Speed Post. Requisites along with process fee, if not filed, be filed by 29th January, 2020. If the Appellant provides *e-mail* addresses of the Respondent, let notice be also issued through *e-mail*.

Post the case 'For Admission (After Notice)' on **12nd February, 2020**.

[Justice Bansi Lal Bhat]
Member (Judicial)

[Vijai Pratap Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)